

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.13**  
**I.A.Nos.550, 776 & 777/2023 in**  
**C.P. (IB) No.17/BB/2022**

**IN THE MATTER OF:**

M/s. Sai Constructions	...	Petitioner
Vs.		
M/s. Tierra Farm Assets Company Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	:	Shri Srinandan.K
For the CoC	:	Shri Brilian Mark

**ORDER**

1. Heard the Learned Counsel for the RP.
2. The Counsel for the RP stated that they have filed I.A for fraudulent transactions and the same is not yet numbered.
3. List all the **I.As and C.P** on **26.06.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**